

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRI MARUTI WIND PARK (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Sri Maruti Wind Park (India) Private Limited
2. Date of incorporation of corporate debtor	14th March, 2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900PN2011PTC138882
5. Address of the registered office and principal office (if any) of corporate debtor	B-402, 4th Floor, Ujwal Serene, S. No. 275/1, Near Maul Garden Banner, Banner, Pune, Maharashtra-411045
6. Insolvency commencement date in respect of corporate debtor	09 February, 2023 (order communicated to IRP on 17th February, 2023)
7. Estimated date of closure of insolvency resolution process	08 August, 2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Nalin Om Kothari IBBI/PA-001/PP-02310/2020-2021/13477
9. Address and e-mail of the interim resolution professional, as registered with the Board	SA-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra Email : cakoharico@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	SA-301, Alica Nagar, Lokhandwala Township, Kandivali East, Mumbai-400101, Maharashtra Email : manufwind.crp@gmail.com
11. Last date for submission of claims	3rd March, 2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Sri Maruti Wind Park (India) Private Limited on 9th February, 2023. (Order communicated to IRP on 17th February, 2023).

The creditors of M/s Sri Maruti Wind Park (India) Private Limited, are hereby called upon to submit their claims with proof on or before 3rd March, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/
Nalin Om Kothari
IBBI/PA-001/PP-02310/2020-2021/13477
Interim Resolution Professional

Date : 20th February, 2023
Place : Mumbai

PUBLIC NOTICE

It is hereby declared that the following described land is of Mr. Pradeep Bajirao Jagtap residing at Saswad Tal. Purandar, Dist. Pune. Bank Register Release Deed No. 2147/2007 and Purchase Letter No. 1496/1984 are in my name and were lost while travelling to Saswad-Pune on 6/2/2023. Legal action will be taken if misuse of the said document. An FIR has been filed at Saswad Police Station, and its number is 105/2023. Public notice date 7/2/2023.

(Advocate)
Place : Pune
Mr. Umesh M. Saste
Date : 20/02/2023
Mob-9822545154

EXPRESS Careers

Every Monday & Thursday in
The Indian EXPRESS,
FINANCIAL EXPRESS & LOKSATTA
For Advtg. details contact: 67241000

EDELWEISS HOUSING FINANCE LIMITED

Registered Office Situated At Tower 3, Wing 'B', Kohnoor City Mall, Kohnoor City, Kiroli Road, Kurla (West), Mumbai - 400 070

POSSESSION NOTICE (For immovable property) [Rule 8(1)]

Whereas the undersigned being the authorized officer of the EDELWEISS HOUSING FINANCE LIMITED under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 23rd June 2022 calling upon the borrower SANJAY PANDURANG ADEKAR and RESHMA SANJAY ADEKAR to repay the amount mentioned in the notice being Rs.39,78,274.44/- (Rupees Thirty Nine Lakh Seventy Eight Thousand Two Hundred Seventy Four and Paise Forty Four Only) within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken Physical Possession of the property through Nayab Tehsildar Shri Ajay Gengate, appointed for the execution of order dated 16.12.2022 passed by District Magistrate, Pune, Order in Application No. SECUR/ 4740/2022 described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this 17th day of February of the year 2023.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the EDELWEISS HOUSING FINANCE LIMITED for an amount Rs.39,78,274.44/- (Rupees Thirty Nine Lakh Seventy Eight Thousand Two Hundred Seventy Four and Paise Forty Four Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Property

All That Consisting Of Flat No.402 Admeasuring 66.35 Sq Mtr (Carpet) Along With Attached Terrace Admeasuring 5.48 Sq Mtr On The Fourth Floor Along With Exclusive Right To Use Covered Car Parking No.P.A-402 On The Ground/Podium Admeasuring 100 Sq Fts I.E., 9.29 Sq Mtr In The Building /Wing No.A In The Project Known As Aarav Bliss Constructed On Land Bearing Plot No.31 Admeasuring 990 Sq Mtr Plot No.32 Admeasuring 621 Sq Mtr Plot No.42 Admeasuring 621 Sq Mtr Totaly 2232 Sq Mtr Out Of Land Bearing New Gat No.849 To 854 (Old Gat No. 850 To 855) Totally Admeasuring 12h 52r In Radheshwari Nagar Co-Operative Housing Society Limited Situated At Wagholi Taluka Haveli Dist Pune. Bounded As:- East : Open Space, West : Passage / Lift , North : Flat No.401, South : Open Space.

Date: 17.02.2023
Place: Pune

Sd/- Authorized Officer
(Edelweiss Housing Finance Ltd)

PUBLIC NOTICE

Government of Maharashtra, Environment Department, Room No.217, 2nd Floor, Mantralaya Annexe, Mumbai - 400 032, has accorded Environmental Clearance No. SIA/MH/MIS/177626/2020 Dated 11 July 2022 for Commercial Project of M/s. Silver Creative. Copies of the Clearance letter are available with Maharashtra Pollution Control Board & May also be seen at website of Government of Maharashtra, Department of Environment <https://parivesh.nic.in>

M/s. Silver Creative "Silverian Mall"
Gat No.249, Borhadewadi, Dehu Alandi Road, Moshi, Pune.412105

PUBLIC NOTICE

Government of Maharashtra, Environment Department, Room No.217, 2nd Floor, Mantralaya Annexe, Mumbai - 400 032, has accorded Environmental Clearance No. SEIAA-EC-0000000203 Dated. 12th March 2018, for Residential & Commercial Project of M/s. Silver Properties, Pune. Copies of the Clearance letter are available with Maharashtra Pollution Control Board & May also be seen at website of Government of Maharashtra, Department of Environment <http://ec.maharashtra.gov.in>

M/s. Silver Properties "SILVER 9"
Gat No.227 / 1, 227/2, 228 / 1, 228 / 2 & 230, Borhadewadi, Dehu Alandi Road, Moshi, Tal. Haveli, Dist. Pune.

EXPRESS Careers

IndusInd Bank

PNA House, 1st Floor, Plot No. 57 and 57/1, Street No. 17, Near ESIC Office, MIDC, Andheri (E), Mumbai- 400093

PUBLIC NOTICE (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s. 13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from IndusInd Bank Limited (IBL), their loan credit facility has been classified as Non-Performing Assets in the books of the Bank as per RBI guidelines thereto. Thereafter, Bank has issued demand notices to below mentioned respective borrower under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to pay the amounts mentioned in the respective Demand Notices within 60 days from the date of the respective Notices, as per details given below, together with further interest at the contractual rate on the amount mentioned and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the service is also being done by us by way of this publication as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules).

Name and address of Borrower and Co-Borrower/s	Loan Account No.	Date of NPA	Date of Demand Notice	Total Outstanding dues (INR) as on date*	Description of the Secured Assets/ Mortgaged Properties
1. Harny Steel Yardi (borrower)	MPMO 0616N	05-02-2023	16-02-2023	Rs. 4,30,74,327/- (Rupees Four Crores Thirty Lakhs Seventy Four Thousand Four Hundred Twenty Seven Only) as on 16/02/2023	All That Piece And Parcel Of Plot No. 8, Admeasuring 337.41 Sq.mt Along With Structure Standing Thereon In The Society Known As Firdos Co-operative Housing Society Ltd Constructed On The Land Bear Cts No 55/5a And 55/5b, Sr No 548/1a, Final Plot No. 452/8, Salisbury Park, Maharsi Nagar, Gultekadi, Pune 411037, North By: Building Space, South By: Building Space, East By: Building Space West By: Road
2. Hasnain Rafiq Jafani	MPMO 1080N	05-02-2023	16-02-2023	Rs. 4,30,74,327/- (Rupees Four Crores Thirty Lakhs Seventy Four Thousand Four Hundred Twenty Seven Only) as on 16/02/2023	All That Piece And Parcel Of Plot No. 8, Admeasuring 337.41 Sq.mt Along With Structure Standing Thereon In The Society Known As Firdos Co-operative Housing Society Ltd Constructed On The Land Bear Cts No 55/5a And 55/5b, Sr No 548/1a, Final Plot No. 452/8, Salisbury Park, Maharsi Nagar, Gultekadi, Pune 411037, North By: Building Space, South By: Building Space, East By: Building Space West By: Road
3. Rafik Saleemohamed Jafani	MPMO 1080N	05-02-2023	16-02-2023	Rs. 4,30,74,327/- (Rupees Four Crores Thirty Lakhs Seventy Four Thousand Four Hundred Twenty Seven Only) as on 16/02/2023	All That Piece And Parcel Of Plot No. 8, Admeasuring 337.41 Sq.mt Along With Structure Standing Thereon In The Society Known As Firdos Co-operative Housing Society Ltd Constructed On The Land Bear Cts No 55/5a And 55/5b, Sr No 548/1a, Final Plot No. 452/8, Salisbury Park, Maharsi Nagar, Gultekadi, Pune 411037, North By: Building Space, South By: Building Space, East By: Building Space West By: Road
4. Arfana Rafik Jafani (co-borrower)	MPMO 1080N	05-02-2023	16-02-2023	Rs. 4,30,74,327/- (Rupees Four Crores Thirty Lakhs Seventy Four Thousand Four Hundred Twenty Seven Only) as on 16/02/2023	All That Piece And Parcel Of Plot No. 8, Admeasuring 337.41 Sq.mt Along With Structure Standing Thereon In The Society Known As Firdos Co-operative Housing Society Ltd Constructed On The Land Bear Cts No 55/5a And 55/5b, Sr No 548/1a, Final Plot No. 452/8, Salisbury Park, Maharsi Nagar, Gultekadi, Pune 411037, North By: Building Space, South By: Building Space, East By: Building Space West By: Road

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount of more particularly stated in respective Demand Notices issued, together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to sell the above Secured Asset(s)/Immovable Property (ies) under Section 13(4) of the said Act and the applicable Rules not limited to taking possession and selling the secured asset entirely at the risk of the said borrower(s)/co borrower (s)/Legal Heir(s)/Legal Representative(s) at your own cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease or otherwise, the aforesaid secured assets without prior written consent of the Bank. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of IBL together with all costs, charges and expenses incurred by IBL are tendered to IBL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by IBL, and no further step shall be taken by IBL for transfer or sale of that secured asset.

Date: 20.02.2023
Place: Pune

Sd/-
For IndusInd Bank limited, Authorized Officer

SHUBHAM HOUSING DEVELOPMENT FINANCE CO. LTD.

Corporate Office : 425, Udyog Vihar Phase IV, Gurgaon-122015 (Haryana)
Ph. : 0124-4212530/31/32, E-Mail : customercare@shubham.co Website : www.shubham.co

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the authorized officer of the Shubham Housing Development Finance Company Limited (hereinafter called Shubham) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice calling upon borrowers to repay the amount within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002.

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of Shubham Housing Development Finance Company Limited for an amount detailed below and interest thereon. The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details are as below:

S. No.	Loan No./ Borrower(s) Name	Demand Notice Date & Amount	Secured Asset	Affixation Date
1	Loan No. PUN_1509_045797, Keshav Murlihar Pandit, Makarand Keshav Pandit, Shailla Keshav Pandit	29-11-2022 & ₹ 1,83,833/-	Flat No. 210 2nd Floor B Wing Anandi Park S No. 156 Hissa No. 6/A /7 Near Ganesh Mandir Belakar Vasti Manjari Budruk, Pune Maharashtra - 412307	16-02-2023
2	Loan No. GSAT190800005021944, Pratik Suresh Jamdade, Suresh Waman Jamdade	29-11-2022 & ₹ 5,03,793/-	Grampanchayat Milkat No 392, Gat No. 519, At Plot Inglewadi Tal & Dist Satara, Maharashtra - 415022.	16-02-2023

Date : 18.02.2023
Place : Gurgaon

Authorized Officer
Shubham Housing Development Finance Company Limited

AXIS BANK

Branch Office:- Axis Bank Ltd. Sterling Plaza, Ground Floor, Opp. Sai Services Petrol Pump, J.M Road, Pune-411004.
Corporate Office:- "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025.
Registered Office:- "Trishul", 3rd Floor Opp. Samaratheshwari Temple Law Garden, Ellisbridge Ahmedabad - 380006.

Auction Sale Notice For Sale Of Immovable Property

Auction Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rule, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s), Co-borrower(s) and Guarantor(s) that the below described immovable properties are mortgaged/charged to the secured creditor, the physical possession of which has been taken by the Authorized Officer of Secured Creditor will be sold on "As is Where is Basis", "As is What is Basis", "Whatever There is Basis", and "No Recourse Basis" on below mentioned dates for recovery of the sum mentioned below due to the following secured creditors. The reserve price and the earnest money deposit will be as mentioned below. Please refer the appended auction schedule for necessary details:-

Earnest Money Schedule & Loan Details

Names & Address of Borrowers / Guarantor / Mortgagor	Description of Property	Reserve Price (RP) & EARNEST MONEY DEPOSIT (EMD)	Known Encumbrances
MANISHKUMAR SINHA NAMRATA SINHA A-301, Urban Space, NIBM, Corriantian Club Road, Dorabjee Paradise, Mohammadwadi, Pune, 411060	All the piece and parcel of Residential unit/Flat No. 301, having carpet area admeasuring 166.80 Sq. Mtrs. in the building - D, phase No. 1, along with attached terrace 38.76 Sq. Mtrs. along with Three Car parking space on Upper Basement floor, in the scheme/project named URBAN SPACE, constructed on the land bearing S.No. 25, Hissa No. 5 (P), 6, 7A (P) & 7B, S.No. 26/9C, situated at village Mohammadwadi, Taluka Haveli, Pune.	RP - Rs. 2,08,18,400/- (Rupees Two Crore Eight Lakh Eighteen Thousand Four Hundred Only) EMD - Rs. 20,81,840/- (Rupees Twenty Lakh Eighty One Thousand Eight Hundred Forty Only)	Not known to the secured creditor. The unpaid charges towards electricity, maintenance, Tax, builder dues etc. if any, as applicable

Bid Incremental Amount	Last Date, Time And Venue For Submission of Bids/With Sealed Offer/ Tender With EMD.
Rs. 50,000/- (Rupees Fifty Thousand Only)	Last Date, Time And Venue For Submission of Bids/With Sealed Offer/ Tender With EMD. Till 24.03.2023 up to 05:00 P.M. at Axis Bank Ltd. Sterling Plaza, Ground Floor, Opp. Sai Service Petrol Pump, J.M. Road, Pune, 411004

Date, Time, For Opening of Bids. On 27.03.2023, between 01.00 P.M and 02.00 P.M with 'unlimited extensions of 5 minutes each at web portal <https://www.bankauctions.com> E-auction tender documents containing e-auction bid form, declaration etc., are available in the website of the Service Provider as mentioned above.

Inspection of Properties	Cost of Tender / Bid Cum Auction Form	Return of EMD of Unsuccessful Bidders	Last Date For Payment of 25% of Accepted Highest Bid For Confirmed Successful Bidder (inclusive of EMD)	Last Date For Payment of Balance 75% of Highest Bid	Date of Demand Notice U/SEC. 13(2) of SARFAESI Act	Amt. of Demand Notice U/s-13(2) of SARFAESI Act (in Rs.)	Date of Physical Possession	Publication Date of Possession Notice
Please contact Axis Bank Ltd. Sterling Plaza, Ground Floor, Opp. Sai Service Petrol Pump, J. M. Road, Pune. 411004 within office hour from 9:30 a.m. to 5:00 p.m. on working days.	Rs. 250/-	Within 7 working days from the date of Auction.	The payment should be made latest by next working day from the date of bid confirmation.	Within 15 days from the date of Sale Confirmation.	28.07.2021	Rs.37,01,090/- (Rupees Thirty Seven Lakh One Thousand Ninety Only) amount as on 19.07.2021 & Rs.1,64,42,771.8/- (Rupees One Crore Sixty Four Lakh Forty Two Thousand Seven Hundred Seventy One and Eighty Paise Only) amount as on 16.06.2021.	26.07.2022	28.07.2022 (Loksatta & Financial Express)

The Borrower (s)/Co-borrower(s)/Guarantor(s) are hereby put to notice to pay the total outstanding dues before the date of opening of bid failing which the secured assets will be auctioned and balance if any will be recovered with interest and cost from you. This notice should also be considered as 30 days notice to the borrower/Coborrower/ Guarantor under Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002 For detailed terms and conditions of the sale, please refer to the link provided in the secured creditor's website i.e. <https://www.axisbank.com/auction-retail>.

Date: 00.02.2023
Place: Pune

Sd/-
Authorised Signatory
Axis Bank Ltd.

PIRENS INSTITUTE OF BUSINESS MANAGEMENT AND ADMINISTRATION (IBMA)

(Approved by AICTE New Delhi, Affiliated to Savitribai Phule Pune University, Pune, Recognized U/S 2(b) & 12(b) of UGC Act 1956)

A/P-Loni (Bk.), Tal-Rahata, Dist-Ahmednagar-413736 (M.S.)
Website : www.pirens.in, E-mail : director@pirens.in, directorpi@yahoo.com

APPOINTMENT

We are looking for competitive scholars & result oriented personnel for our MBA and MCA programme.

Sr.No.	Post	Vacancies	Category
1	Director	01	01-Open to all
2	Librarian	01	01-Open to all
MBA PROGRAMME			
3	Associate Professor	03	01-Sc, 01-VJ-A, 01-Open
4	Assistant Professor	04	01-Sc, 01-ST, 02-Open
MCA PROGRAMME			
5	Professor	01	01-Open to all
6	Associate Professor	02	01-SC, 01-Open
7	Assistant Professor	05	01-SC, 01-VJ-A, 01-0BC, 01-EWS, 01-Open

● Educational Qualifications, Experience, Pay Scale for the posts will be as per the AICTE / UGC / SPPU / Govt. of Maharashtra Norms.
● Eligible and interested Candidates should submit hard copy of application along with attested photocopies of all certificates and complete Bio-Data with Passport Size Photograph within 15 Days from the date of this advertisement to the "PRESIDENT" on above address.
Note - ● TADA will not be paid for attending interview.
● Applications accompanied with all documents will only be considered.

Contact No - 9850603273 / 9860541857 PRESIDENT-PIRENS

Bharati Vidyapeeth

(Deemed to be University), Pune (India)
Founder Chancellor : Dr. Patangrao Kadam

Bharati Vidyapeeth Bhavan, Lal Bahadur Shastri Marg, Pune 411 030

REQUIRED TELECALLERS

Online applications are invited from eligible and qualified candidates for the post of Telecaller to be filled in Bharati Vidyapeeth (Deemed to be University), Pune.

For detailed information about qualifications and experience for above post and online application, please visit website:
bvp.bharativedyapeeth.edu/index.php/careers

The last date for receiving online applications will be 7 days from the date of publishing the advertisement.

SECRETARY
Bharati Vidyapeeth

ADITYA BIRLA HOUSING FINANCE LIMITED

Registered Office- Indian Rayon Compound, Veraval, Gujarat - 362266
Branch Office- G Corporation Tech Park, Kasarvadavali, Ghodbunder Road, Thane -400607 (MH)

DEMAND NOTICE (Under Rule 3 (1) of Security Interest (Enforcement) Rules, 2002)

SUBSTITUTED SERVICE OF NOTICE U/s.13 (2) OF SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

Notice is hereby given to the borrowers as mentioned below that since they have defaulted in repayment of the Credit facility availed by them from Aditya Birla Housing Finance Limited (ABHFL), their loan accounts have been classified as Non-Performing Assets in the books of the Company as per RBI guidelines thereto. Thereafter, ABHFL has issued demand notices under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) on the last known addresses of the said borrowers thereby calling upon and demanding from them to repay the entire outstanding amount together with further interest at the contractual rate on the aforesaid amount and incidental expenses, cost, charges etc. as stated in the said demand notices. However, the demand notice is also being served by way of publication, as per Rule 3 of the Security Interest (Enforcement) Rules, 2002 (SARFAESI Rules).

Sr. No.	Name and Address Borrower/ Co-Borrower and Guarantor / Co-Guarantor & Loan A/C No.	NPA Date	Date of Demand Notice	Amount due as per Demand Notice as on Date
1	MADHUKAR DAYARAM WAGH Flat No. 103 And 104, 01st Floor, Dhanikexi Angan, Near Moga Super Market, More Wasti, Aanganwadi Road, Gat No. 1355, Chikhali, Pimpri-Chinchwad, Pune, Maharashtra-412114 2. SUREKHA MADHUKAR WAGH Flat No. 103 And 104, 01st Floor, Dhanikexi Angan, Near Moga Super Market, More Wasti, Aanganwadi Road, Gat No. 1355, Chikhali, Pimpri-Chinchwad, Pune, Maharashtra-412114 3. OM SAI FOOTWEAR Flat No. 103 And 104, 01st Floor, Dhanikexi Angan, Near Moga Super Market, More Wasti, Aanganwadi Road, Gat No. 1355, Chikhali, Pimpri-Chinchwad, Pune, Maharashtra-412114 4. MADHUKAR DAYARAM WAGH Flat No. 16, Building 1 And 2, Amrutnand Math, Ajanthanagar, Chinchwad, Pune City, Pune, Maharashtra-411019 5. SUREKHA MADHUKAR WAGH Flat No. 16, Building 1 And 2, Amrutnand Math, Ajanthanagar, Chinchwad, Pune City, Pune, Maharashtra-411019 6. MADHUKAR DAYARAM WAGH Flat No. 16, Building 1 And 2, Amrutnand Math, Ajanthanagar, Chinchwad, Pune City, Pune, Maharashtra-411019 7. OM SAI FOOTWEAR At Near Building No. 1, Police Line, Spine Road, Krishna Nagar, Pune, Maharashtra-411019 8. OM SAI FOOTWEAR Flat No. 16, Building 1 And 2, Amrutnand Math, Ajanthanagar, Chinchwad, Pune City, Pune, Maharashtra-411019 Loan Account No. LNPUN0HL-09190057858 & LNPUN0HL-09190057859	03.02.2023	13.02.2023	Rs. 22,84,504.87/- (Rupees Twenty Two Lakh Eighty Four Thousand Five Hundred Four and Eighty Seven Paise Only) by way of outstanding principal, arrears (including accrued late charges) and interest till 06.02.2023

DESCRIPTION OF IMMOVABLE PROPERTY/PROPERTIES MORTGAGED: All That Piece And Parcel Of Residential Flat No. 103+104 (1-Bhk), On First Floor Admeasuring Carpet Area 357 Sq. Fts. I.E. 33.17 Sq. Mtrs. + Balcony Area 24 Sq. Fts. I.E. 2.23 Sq. Mtrs. In The Building/Project Known As "Dhanikexi Angan" Being Constructed On Land Bearing Gat No. 1355 Situated At Village Chikhali, Taluka-Haveli, District Pune, Within The Local Limits Of Pimpri Chinchwad Municipal Corporation And Within The Jurisdiction Of Sub-Registrar Haveli And Bounded As: North: Open Space, South: Flat No. 101 And 102 / Staircase, East: Lift / Flat No. 105, West: Adj. Building.

We hereby call upon the borrower stated herein to pay us within 60 days from the date of this notice, the outstanding amount (s) together with further interest thereon plus cost, charges, expenses, etc. thereto failing which we shall be at liberty to enforce the security interest including but not limited to taking possession of and selling the secured asset entirely at your risk as to the cost and consequences.

Please note that as per section 13(13) of the SARFAESI Act, all of you are prohibited from transferring by way of sale, lease otherwise, the aforesaid secured assets without prior written consent of the Company. Any contravention of the said section by you shall invoke the penal provisions as laid down under section 29 of the SARFAESI Act and / or any other legal provision in this regard.

Please note that as per sub-section (8) of section 13 of the Act, if the dues of ABHFL together with all costs, charges and expenses incurred by ABHFL are tendered to ABHFL at any time before the date fixed for sale or transfer, the secured asset shall not be sold or transferred by ABHFL, and no further step shall be taken by ABHFL for transfer or sale of that secured asset.

Date: 20.02.2023
Place: PUNE

Sd/- Authorised Officer
(Aditya Birla Housing Finance Limited)

Indapur Taluka Shikshan Prasarak Mandal's ARTS, SCIENCE AND COMMERCE COLLEGE, INDAPUR

Indapur, Dist - Pune 413 106 College Office Tel. No. (02111) 225308
E-mail: itspmindapur@gmail.com

WANTED

Applications are invited from only qualified Candidates for the posts of full time Assistant Professor (Granted) in Arts, Science and Commerce College, Indapur, Dist - Pune against the clear vacancy and subject to availability of the workload and the approval of Director of Higher Education Pune.

Sr.No.	Subject	No. Of Vacancies	Reservation
01	Physics	01	Open - 1, S.T. - 1, E.W.S. - 1, O.B.C. - 3, N.T. - C - 1
02	Chemistry	02	
03	Zoology	01	
04	Geography	02	
05	English	01	

Qualifications/Pay Scales, rules & regulations as per U.G.C., Government of Maharashtra Higher & Technical Education Department Government Resolution No. Misc-2018/C.R.56/18/UNI-1 Mantralaya Annex, Mumbai - 400 032 Date: 08 March 2019 & Savitribai Phule Pune University, Pune. Candidates are advised to refer our e-mail: itspmindapur@gmail.com interested candidates should send the application to the President, Indapur Taluka Shikshan Prasarak Mandal's Indapur Dist - Pune - 413106, along with all the certified copies of academic record within 15 days from date of publication of advertisement Qualified Physically handicapped candidates may also apply.

Note: 1) Those candidates who are in service should apply through proper channel. 2) Candidates belonging to reservation should submit one copy of application to Deputy Registrar, Reservation Cell, Savitribai Phule Pune University, Pune - 07. 3) The above recruitment will be done subject to outcome and final order of Hon'ble Court in writ petition on 12051/2015. 4) T.A./D.A. will not be payable for attending the interview.

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